

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 205
IB-701/ND/2020**

**IN THE MATTER OF:
M/s. Ashoka Creation Ltd.**

...PETITIONER

Vs.

M/s. Trafigura India Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 09.03.2021
(Virtual Hearing/Physical Hearing)**

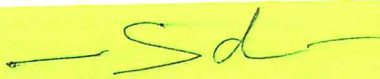
Coram:

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

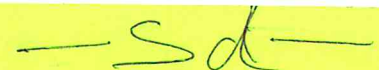
**For the Petitioner/Operational-creditor :Ms. Charu Tyagi, Advocate.
For the Respondent/Corporate-debtor :Ms. Avni Sharma, Advocate.**

ORDER

Heard the submissions made by the learned counsel for the operational creditor as well as counsel for the corporate debtor. Counsel for the operational creditor and counsel for the corporate debtor jointly submitted that the main counsel conducting the matter is not in a position to attend the Tribunal today and to conduct the matter. Therefore, let this matter be posted after 10 days and it is made clear that the counsel appearing before the Tribunal if holds Vakalatnama, he or she should argue the matter without taking time, in the best interest of justice. Post the matter to **01.04.2021**.



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**

(Anjula)